



2026:AHC:125264

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 18329 of 2026

Abhishek Singh Chauhan

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Akash Mishra, Krishan Mohan Mishra
Counsel for Opposite Party(s) : G.A.

Court No. - 4

HON'BLE ARUN KUMAR SINGH DESHWAL, J.

1. Heard Sri Akash Mishra, learned counsel for the applicant, Sri Anand Pratap Singh, learned A.G.A. for the State and perused the record.
2. Instant bail application has been filed with a prayer to release the applicant on bail during the trial in Case Crime No. 113 of 2026, under Sections 281, 125(B), 105, 324(4) BNS, Police Station- Bakewar, District Etawah.
3. Contention of learned counsel for the applicant is that the applicant was not named in the FIR, wherein it has been alleged that a Brezza car bearing registration No. U.P.75 AN 9332 hit the motorcycle of the deceased by rash and negligent driving. The applicant was also sitting in the same car along with driver. During the incident, the deceased got trapped in the car and was dragged for some distance resulting in his death.
4. Learned counsel for the applicant has submitted that it is admitted case of prosecution that the applicant was not driving the car in question. He was sitting in the car though one eye witness Ankit, in his statement recorded on 02.05.2026, made allegation that the applicant persuaded the driver not to stop the vehicle and drive the car at a high speed. It is not possible that a person standing outside a moving car can hear the conversation between the driver and other passenger, therefore, the applicant has been falsely implicated. It is further submitted that case of accident is negligence for which only driver can be held liable and not a

passenger sitting in the vehicle. It is lastly submitted that the applicant has explained the criminal history of one case in the accompanying affidavit and he is languishing in jail since 28.04.2026. In case, he is granted bail, he will not misuse the liberty of bail and would cooperate in the trial proceedings.

5. On the other hand, learned A.G.A. for the State opposed the prayer for bail but could not dispute the aforesaid fact.

6. Considering the entire facts and circumstances of the case, submissions of learned counsel for the parties and keeping in view the nature of offence, evidence, complicity of accused and taking into account overcrowded jails and heavy pendency of criminal cases before the trial courts as well as considering the mandate of the judgement of the Apex Court in the case of **Kapil Wadhawan vs Central Bureau of Investigation** reported in **2025 SCC Online SC 3038** as well as guideline of this Court in the case of **Maya Tiwari vs State of U.P.** reported in **2024 SCC Online All 6765** regarding grant of bail and without expressing any opinion on the merits of the case, I am of the opinion that the applicant is entitled to be enlarged on bail. Accordingly, the present application is allowed.

7. Let the applicant- **Abhishek Singh Chauhan** involved in the aforementioned crime be released on bail, on his furnishing a personal bond and two sureties each in the like amount, to the satisfaction of the court concerned, with the following conditions:-

- i. The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.
- ii. The applicant shall cooperate in the trial/investigation sincerely without seeking any adjournment.
- iii. The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.

iv. The applicant shall attend in accordance with the conditions of the bond executed by him.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

9. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

10. Verification of mobile number as well as Aadhaar Card of the applicant and sureties should also be conducted by the court concerned.

11. It is directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

12. Office is directed to send a copy of this order to the applicant through **Etawah Jail Superintendent** via e-mail or e-prison portal and Trial Court via e-mode within 24 hours in compliance of the orders of the Apex Court in the case of **Policy Strategy for Grant of Bail, In Re: Suo Motu Writ Petition (Crl.) No. 4 of 2021** decided on **31.01.2023** reported in **(2024) 10 SCC 685** as well as in the case of **Pila Pahan @ Peela Pahan and others vs State of Jharkhand and another, in Writ Petition (Criminal) No.169 of 2025** decided on **29.05.2026**.

13. Application, if any, stands disposed of.

(Arun Kumar Singh Deshwal,J.)

June 4, 2026

A.Kr.